

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.202
CP(IB)/64(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Rajdeep Boiler Private Limited

.....Applicant

Vs.

Detox India Private Limited

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, Adv.

For the Respondent : Mr. Percy Kavina, Sr. Adv. a.w Mr. Vishal Dave, Adv.
Mr. Rahul Bhavsar, Adv. & Mr. Varun Lamba, Adv. Mr.
Raghav Chaddha, Adv.

ORDER

Heard Ld. Counsel for the applicant and Ld. Sr. Counsel for the respondent.

Parties are directed to file written submissions along with citation, not more than two to three pages, today itself.

List for filing written submissions on 02.08.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)